

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
 PRINCIPAL BENCH
NEW DELHI

RA No.36/1992 in
 OA No.1986/89

Date of decision: 11-2-1992

Shri H.K.Dhawan & Ors.

Applicants

Versus

Union of India & another

Respondents

CORAM:THE HON'BLE MR.JUSTICE V.S.MALTMATH, CHAIRMAN
 THE HON'BLE MR.D.K.CHAKRAVORTY, MEMBER(A)

ORDER
 (ORDER PASSED IN CIRCULATION BY HON'BLE
 MR.D.K.CHAKRAVORTY, MEMBER)

This is an application for review of our judgement dated 11.12.1991 delivered in OA No.1986 of 1989.

2. In the Original Application, the applicants had prayed for direction to the respondents:-

(i) to fix their pay in the upgraded scale of Rs.500-900 with effect from 17.12.83 after taking into account the special pay of Rs.40 drawn by them in the lower scale of Rs.425-800;

(ii) to fix their pay as arrived at(i) above in the revised scale of Rs.1640-2900 with effect from 1.1.1986; and

(iii) to allow all arrears of pay and allowances and consequential benefits.

3. The application was allowed in part. The respondents were directed to fix the applicants in the pay scale of Rs.500-900 with effect from 17.12.83 and thereafter to fix them in the revised scale of Rs.1640-2900 with effect from 1.1.86 with all consequential benefits. However, their contention that the special pay of Rs.40 be taken

into account in fixation of pay was rejected.

4. In this Review Application, a direction has been sought for taking into account the special pay of Rs.40 for fixation of pay in the scale of Rs.500-900. In support of their prayer, the applicants have only reiterated their contentions made in the Original Application and no new facts or points of law have been brought out.

5. We have already considered all these points before delivering the judgement dated 11.12.1991. The applicants have not brought out any new facts warranting a review of the judgement. They have also not indicated any error of law apparent on the face of the record. It may be that the Review Applicants are dissatisfied with the decision of the Tribunal and, if so, the appropriate course for them would be to prefer an appeal in the Supreme Court and not to re-agitate the matter through a Review Application. We see no merit in this RA and the same is dismissed.


(D.K.CHAKRAVORTY)

MEMBER(A)


(V.S.MALIMATH)

CHAIRMAN